

Chikkalingiah, Shri K.
Gamit, Shri Chhitubhai

Halder, Shri Krishna Chandra

Kolur, Shri Rajabekhar
Kisalram, Shri K. T.

Machhand, Shri Raghuraj Singh
Mavalankar, Prof. P. G.

Naidu, Shri P. Rajagopal

Patnaik, Shri Sivaji

Rajan, Shri K. A.
Rao, Shri M. Satyanarayan
Ravi, Shri Vayalar
Reddi, Shri G. S.
Reddy, Shri K. Vijaya Bhaskara
Roy, Shri A. K.

Shankar Dev, Shri
Suryanarayana, Shri K.

Venkataraman, Shri R.

MR. SPEAKER: Subject to correction, the result* of the Division is: Ayes 104, Noes 27. The Ayes have it, the Ayes have it.

The motion was adopted

SHRI S. D. PATIL: I introduce the Bill.

19.40 hours

CONTEMPT OF THE HOUSE

MR. SPEAKER: As the House is aware, one person, who has given his name as Surrah Singh, who is a student of B.A. Final of Gorakhpur University, shouted some slogan and threw leaflets from the Visitors' Gallery at about 12.40 p.m. today. He was immediately removed from the Gallery by the Watch and Ward Staff and interrogated. He has made a written statement but not expressed regret for his action.

As today is the last day of the session, if the House agrees, he may be kept in the custody of the Watch and Ward Officer till the rising of the House today and thereafter released with a warning.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I move that he be released forthwith.

SHRI SHYAMNANDAN MISHRA (Begusarai): A motion has to be made by the Minister of Parliamentary Affairs. The procedure is that the motion is made by the Minister of Parliamentary Affairs and then the House expresses its opinion on it. The sentence is never passed by the Chair.

MR. SPEAKER: We are not imprisoning him. I only wanted him to be warned and released. Is that the pleasure of the House?

SHRI SHYAMNANDAN MISHRA: Why not place the whole matter before the House and ask the House to express its opinion? I do not know who is derelicting in the matter. Somebody is derelicting in the matter. The incident has occurred in the House and we have not even been apprised of the incident. The House requires to be apprised of it and the House will deal with it.

MR. SPEAKER: What exactly do you want?

SHRI SHYAMNANDAN MISHRA: The incident took place in the House this morning. We do not know much about it. The House will have to take a view in the matter. Somebody has to inform the House about the incident and then the House will take a view and say, whether he should be sentenced to one day or two days' imprisonment, whatever the case may be. But the general practice has been that the Minister of Parliamentary Affairs comes before the House and tells the House about the incident that has taken place. He also makes a motion.

MR. SPEAKER: My Secretary informs me that the precedent in such cases is that if an imprisonment is to be given, then the Minister for Parliamentary Affairs makes a motion. But if it is merely a question of giving a warning and letting him off, it is done by the Chair.

*The following Members also recorded their votes:

AYES: Sarvashri Charan Singh, Zulfiqarullah, Hukmdeo Narain Yadav, Ramanand Tiwary, Ram Naresh Kushwaha, Ram Vilas Paswan, Rajee Vishveshvar Rao, Nathu Singh, Ram Murti Rudolph Rodrigues, Shrikrishna Singh Balwant Singh Ramoowalia, and Raghuraj Singh Machhand.

NOES: Shri Ajitnath Dabhi.

SHRI SHYAMNANDAN MISHRA: How do we know the gravity of the offence?

MR. SPEAKER: If you want to know the facts, he has given a statement saying that he is dissatisfied with the educational system and, therefore, he shouted. The statement says, "I am dissatisfied with the state of educational system. That is why I wanted to lodge a protest." Nothing more than that. That is all.

SHRI JYOTIRMOY BOSU: Sir, after listening to your observation, I thought it fit that I move a motion. I have moved a motion that he be released forthwith. You can put that before the House and you can take the consensus of the House.

MR. SPEAKER: All that you have to say is, whether we should warn him or let him off without any warning. I put that to you.

Those who are for warning him may please say Aye.

SEVERAL HON. MEMBERS: Aye.

MR. SPEAKER: Those who are against warning him may please say, No.

SOME HON. MEMBERS: No.

MR. SPEAKER: The Ayes have it; the Ayes have it.

So, he will be warned and let off.

AN HON. MEMBER: What will be the language of warning?

MR. SPEAKER: It will be just, "he is warned."

SHRI JYOTIRMOY BOSU: He is a young boy. When he goes for looking for jobs, this warning will act against his interest.

MR. SPEAKER: The House has decided it.

19-44 hrs.

RESIGNATION BY MEMBER

MR. SPEAKER: I have to inform the House that I have received a letter dated the 23rd December, 1977 from Shri Ram Naresh Yadav, an elected Member from Azamgarh constituency of Uttar Pradesh, resigning his seat in Lok Sabha. I have accepted his resignation with effect from today the 23rd December, 1977.

111LS—15

19-45 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd December, 1977, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Forty-fourth Amendment) Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 20th December, 1977."

19-45 hrs.

STATEMENT RE. RECENT INCIDENTS OF SABOTAGE

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): Sir, in the course of discussions on a Calling Attention Notice in this House last month on the recent incidents of sabotage in the country directed against vital installations like Railways, AIR, Power Plants etc., I had promised that before the House adjourns I shall try to make another statement on the subject. I had already indicated that it had been impressed upon State Governments concerned and the Delhi Police that no efforts should be spared in making thorough and comprehensive investigations into all these incidents. Arrangements for greater vigilance and protection of all vital installations had also been taken in hand. Fullest cooperation of the Central Government has also been extended to the concerned law enforcement agencies in completing their investigations and in taking all steps according to law against the guilty.

Of the 4 incidents on the Railways in November where the circumstances led to a strong suspicion of sabotage, some break through has been made in the investigations into the derailment of the goods train between Mana and Murtaipur on 19th November in Maharashtra. The other three accidents on the Railways are still under investigation. Some progress has also been made into the case of sabotage at the Chandrapura Thermal Power Station in Bihar. Investigations in regard to the blast at Hardua-ganj Power Plant, the explosion in the